

**Central Administrative Tribunal
Principal Bench**

OA No. 2205/2017

New Delhi this the 10th day of July, 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Mahavir, Age about 59 yrs,
R/o Vill-Akbar Barota,
Distt. Sonipat, Haryana
Presently working COFMAU,
Tilak Bridge, New Delhi - Applicant

(By Advocate: Mr. U. Srivastava)

- Versus-

1. Union of India through
The General Manager,
Northern Railway, Baroda House,
New Delhi
2. The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi
3. The Divisional Engineer
O/o The Divisional Railway Manager,
Northern Railway, Estate Entry Road,
New Delhi - Respondents

ORDER (Oral)

The applicant is working as a Gatekeeper in the Northern Railway and he is presently posted at COFMAU, Northern Railway. His grievance is that his claim for overtime allowance has not been considered by DRM, New Delhi – respondent no.2. The applicant has submitted two representations in this regard, dated 05.11.2016 (pg. 25)

and dated 25.06.2017 (pg. 44) which have not been disposed of.

2. Learned counsel for the applicant submits that the applicant would be satisfied if a time bound direction is given to respondent no.2 to decide the representations of the applicant.

3. Having regard to the submissions made by the learned counsel for the applicant and without going into the merits of the case, the OA is disposed of with a direction to respondent no.2 to decide the representations of the applicant within a period of three months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

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